

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 245 OF 2015 &
IA NO. 398 OF 2015

Dated: 11th January, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

The Tata Power Company Ltd.

.... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission.

.... Respondent(s)

Counsel for the Appellant (s)

:

Mr. Tabrez Malawat
for Ms. Nishtha Kumar

Counsel for the Respondent(s)

:

Mr. Raunak Jain
Mr. Vishvendra Tomar
for Mr. Buddy A. Ranganadhan for R-1

ORDER

It has been informed that the learned counsel, Mr. Vishal Anand, who was leading in the matter, is no more. Registry is directed to delete his name from the list of appearance.

The learned counsel, Mr. Tabrez Malawat, representing the learned counsel, Ms. Nishtha Kumar, appearing for the Appellant submitted that a short adjournment may kindly be granted in the matter on the ground that the learned briefing counsel is not well and suffering from eyes infection.

Submission made by the learned counsel representing the learned counsel for the Appellant, as stated above, placed on record.

List this matter for hearing on **19.02.2018**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

bn/vt

(Justice N.K. Patil)
Judicial Member